

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(IB)-168 (ND)/2017

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.01.2018**

**NAME OF THE COMPANY: M/s Su-Kam Power Systems Ltd. Vs. M/s Uniforce Energy Systems India Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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Present: Mr. Shobhit & Mr. Saad, Advocates for RP

**ORDER**

A request for an adjournment is being made by the RP in this case on the grounds that the tenure of 180 days had expired on 10<sup>th</sup> January, 2018. He would therefore be filing his application under Section 12 to seek further extension from this Bench. Since the COC comprises only of the Applicant/Operational Creditor, he is directed to be present in Court.

To come up on 19<sup>th</sup> January, 2018.

Sd-

**(Deepa Krishan)**  
**Member (T)**

Sd-

**(Ina Malhotra)**  
**Member (J)**